

**Government of NCT of Delhi**  
**Delhi Disaster Management Authority**

No. DDMA/COVID-19/2020 / 18

Date. 03.04.2020

**ORDER**

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi.

And whereas, Govt. of India has notified lockdown all over India, including the territory of NCT of Delhi, w.e.f. 25<sup>th</sup> March, 2020 till midnight of 14<sup>th</sup> April, 2020 to curb the menace of "COVID-19".

And whereas, Delhi Disaster Management Authority has issued various orders/ instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation.

And whereas, Union Home Secretary, Govt. of India vide letters dated 30<sup>th</sup> March, 2020 & 2<sup>nd</sup> April, 2020 (copies enclosed) has directed that smooth working of banks and related activities across the country are essential during this period. Government of India has also announced a financial package under the Prime Minister Garib Kalyan Yojana under which approximately Rs.27,500 crores are going to be disbursed during this week all across India and in the coming weeks to the targeted public through bank branches, ATMs and business correspondents (BCs).

And whereas, under the guidelines on the lockdown measures as issued under the Disaster Management Act, vide Govt. of India Orders dated 24.03.2020, 25.03.2020 and 27.03.2020, banks, ATMs including IT vendors for banking operations, Bank Correspondent and ATM operation and cash management services have been exempted.


And whereas, Department of Financial Services, Ministry of Finance , Govt. of India has given detailed guidelines such as staggering of account holders to avoid crowding and maintaining social distancing; publicizing the modalities of staggering and cash distribution; and provision of adequate security personnel at bank branches and business correspondents (BCs) to maintain law and orders and social distancing. A copy of DFS's letter dated 1<sup>st</sup> April, 2020 in this regard is enclosed.

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi hereby directs that all concerned Departments / Authorities of Govt. of NCT of Delhi as well as all District Magistrates and counterpart District Deputy Commissioners of Police of Delhi Police shall ensure that:-

- a) Bank branches remain functional.
- b) Cash management and maintenance agencies of ATMs are allowed.
- c) District Authorities and Police administration are in preparedness to coordinate with banks during the disbursement of money to the people covered under PM Garib Kalyan Yojana.

Contd.. .

- d) Ensure smooth disbursement of money to the beneficiaries of PM Garib Kalyan Yojana.
- e) Compliance of abovesaid guidelines of Departments of Financial Services, Ministry of Finance, Govt.. of India.
- f) Banks shall ensure staggering of account holders for payments and avoid crowding so as to maintain social distancing.
- g) District DCPs of Delhi Police shall make adequate security arrangements (including providing sufficient numbers of Police personnel) at all bank branches and BCs to maintain law & order and social distancing.

  
3/4/20.  
**(Vijay Dev)**

**Chief Secretary, Delhi**

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Deputy Chief Minister / Finance Minister, Delhi.
4. Secretary to Hon'ble Health Minister, Delhi.
5. Addl. Chief Secretary (Home), Delhi.
6. Commissioner of Police, Delhi.
7. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
8. Pr. Secretary (Finance), Delhi.
9. Chairman, New Delhi Municipal Council.
10. Commissioner (South DMC/ East DMC/ North DMC).
11. Commissioner (Trade & Taxes), Delhi.
12. All District Magistrates of GNCTD.
13. All District Deputy Commissioners of Police of Delhi.
14. Director, DIP, Delhi.
15. SIO, NIC for uploading the same on the website of Delhi Government.